

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 216
IB-1041(ND)2020

IN THE MATTER OF:

Inabensa Bharat Pvt. Ltd.

... **Applicant/Petitioner**

Under Section: 10 of IBC Code, 2016

Order delivered on 24.03.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

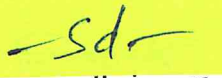
**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Mr. Aniket Prasoan, Ms. Priya Dhankhar and Ms. Shweta Vashist, Advocates - Counsels for the Petitioners, Mr. Ankit Chaturvedi, Adv for Operational Creditor, CS Mohit Gulati, Adv. Siddharth Tewari - creditor No. 89, Mr. Tribindh Kumar on behalf of Operational Creditor, Mr. Nageshwar Ravidas Operational Creditor in person.

ORDER

Ld. Counsel for the Petitioner submitted that pursuant to the earlier Order, Notices have already been sent upon the 122 Operational Creditors and 1 Financial Creditor but some of the Notices are returned/unserved. Therefore, the Petitioner is directed to take steps for the substituted service by publishing the Notice in the Newspapers one in English and other in vernacular language circulated within the area where Respondents reside, within 4 weeks from today.

List the matter on 05.05.2021.


**(L.N. GUPTA)
MEMBER (T)**


**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**